

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 25397 of 2023

(AMITABH UPADHYAY AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

WP/25061/2024

Dated : 22-07-2026

Shri Abhinav Dhanodkar - Advocate for the petitioners.

Shri Pradyumna Kibe - GA for the respondents No.1 to 3/State.

Shri Shrey Raj Saxena - Advocate for the respondent No.4.

Shri Ashish Patel, ACP, Khajrana Zone, Indore present in person.

Shri A.S. Jadon, ACP, Malharganj Zone, Indore present in person.

Shri Satish K. Chouksey, Regional Officer, Pollution Control Board, Indore present in person.

Although it is stated that appropriate actions are being taken against the persons responsible for causing pollution, however we are not satisfied with the answers given by the concerned persons. Therefore, we direct them to file appropriate reply along with the affidavit as to what action has been taken by them against the persons responsible for causing pollution and what else can be done.

Counsel for the State is also directed to incorporate in the reply as to what action the District Magistrate has taken for the compliance of Section 18 of the M.P. Kolahal Niyantran Adhiniyam, 1985.

List the matter in the week commencing 17.8.2026.

Let a copy of this order be placed in the connected matter.

(SUBODH ABHYANKAR)
JUDGE

(ALOK AWASTHI)
JUDGE